

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 212/2010

Subject: Approval of proposal for Renovation & Modernization (R&M) of Talcher Thermal Power Station (460 MW).

Date of Hearing: 15.1.2013

Coram: Dr. Pramod Deo, Chairperson
Shri S Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd.

Respondent: GRIDCO Ltd.

Parties present: Shri A. K Bishoi, NTPC
Shri M.K.V Ramarao, NTPC
Shri Rohit Chabra, NTPC
Shri Ajay Dua, NTPC
Shri P. N Choubey, NTPC
Shri S. K Sharma, NTPC
Shri V. Ramesh, NTPC
Shri R. B.Sharma, Advocate, GRIDCO
Shri Shailendra Singh, GRIDCO

RECORD OF PROCEEDINGS

The present petition has been filed by the petitioner, NTPC for approval of R&M Phase-IV of Talcher Thermal Power station (the generating station) and subsequently, interlocutory application (I.A. No. 3/2011) has been filed by the petitioner for consideration of proposed expenditure for R&M Phase-IV for a total estimated cost of ₹124.89 crore which consists of 18 nos. of schemes at a cost of ₹121.09 crore and other renovation, new facilities, Tools and Plants at an estimated cost of ₹3.82 crore. This has since been revised by affidavit dated 20.11.2012.

2. During the hearing, the representative of the petitioner submitted that:

(a) Some of the schemes proposed had to be implemented due to urgent requirement and the decision to implement these schemes were taken considering the prevailing operating condition of equipment to ensure reliability of units of sustained performance of plant.

(b) In addition to the R&M schemes submitted earlier, need was felt for some additional new works and system up-gradation/renovation and accordingly, it is proposed to undertake some new R&M works which are necessary for efficient and reliable operation of the generating station.

(c) The expenditure of ₹35 crore was to be incurred during the tariff period 2009-14 and the balance work was to be taken up during the next tariff period. Since, the time left in completion of existing tariff period is only 15 months and the process of tendering etc. could be taken up only after the in-principle approval of the Commission, the entire expenditure on R&M Phase-IV is likely to be incurred in the next tariff period.

3. The learned counsel for the respondent pointed out that the petitioner has submitted the revised details of the schemes to be implemented under R&M Phase-IV *vide* its affidavit dated 20.11.2012 and submitted that reply for the same has been filed by the respondent with copy to the petitioner. He therefore prayed that the petitioner may be directed to file rejoinder to the said reply and the matter may be taken up for hearing subsequently.

4. The Commission accepted the prayer and directed the petitioner to file its rejoinder along with the following information to be submitted on affidavit, with copy to the respondent, on or before 11.2.2013.

"Revised year-wise phasing of expenditure indicating clearly the time frame for completion of each activity/work of R&M Phase-IV."

5. Matter to be listed for hearing on 19.2.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)